

National Company Law Tribunal

Allahabad Bench

CP NO. 80/ND/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017

NAME OF THE COMPANY: Sahastan Ashiyana Pvt Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 397/398 of the Companies Act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Diptiman Singh	Advocate	2, 3, 5, 6 and 7 Respondent	D Singh
2.	Mr. Manikhan	Adv.	Res. 4	Shri
3.	MR. ARUN SAXENA	}	Petitioners	Nalini
4.	MS. NALINI			

CP No. 80/ND/2016

Advocate, Shri Arun Saxena for the petitioner. Shri Diptiman Singh as well as Shri Sisir Dewedi for the respondent. Reply in respect of the C.A. No. 104/2017 seeking for amendment in the company petition is still awaited.

Shri Diptiman Singh respondent counsel informed that he did not receive a copy of the such C.A. which is now being supplied to him.

In view of such position, the respondents are granted final opportunity to file reply to the amendment application within two weeks by serving an advance copy to the petitioner counsel.

The petitioner counsel further press for hearing on proposed contempt petition alleging such the order of this court dated 13/7/2017 is not being complied with in its letter and spirit. This appears to be a matter of concern. Therefore, the petitioner further moved another C.A No. 201/2017 in this respect. A copy of this application is served to the Opposite counsel. He is to file a reply on the recent contempt application.

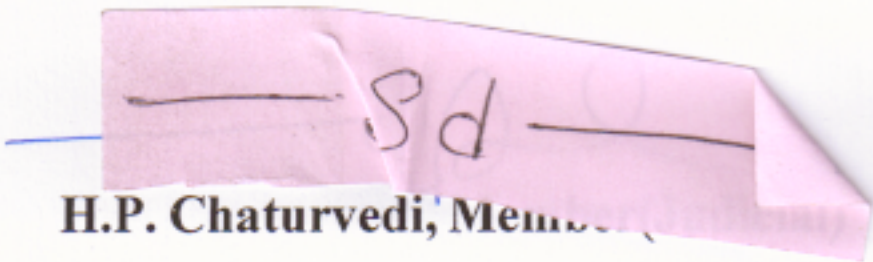
Meanwhile, respondents are sincerely advised to comply with the direction issued by this court in true sense, otherwise it may lead to further complication in the matter.

Shri Diptiman Singh, learned counsel for the Respondent Nos. 2,3,5,6 and 7, further informed that amount of cost has been paid by him to the petitioner counsel.

The matter be listed on 21st November, 2017.

Date: 06/11/2017

Typed by
Jyoti


H.P. Chaturvedi, Member